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Central Administrative Tribunal, Jodhpur Bench,
J o d h p u r

Date of Order

14th November, 2008

Original Application No. 112/2007

[Gauri Shanker Versus Union of India & Ors.]

Mr. M.K. Shrimali, Advocate, for applicant.

Mr. K.K. Vyas, Advocate, for respondents.

The learned Counsel representing the applicant stated at Bar that the relief(s) sought for by the applicant in this O.A. has already been granted by the respondent - department and consequently, he does not want to press this Application.

In view of the above submission of the learned Counsel, the present O.A is dismissed as having become infructuous and the same stands disposed of accordingly.

Tarseem Lal
(Tarseem Lal) 16/11
Adm. Member

R/COPY
on 26/11
self
(on behalf of
Mr. K. K. Vyas)

Received
Rehbar
19/12/2008

Part II and III destroyed
in my presence on 17/11/2014
under the supervision of
Section Officer (1) as per
order dated 17/11/2014

Section Officer (Record)